

14.47 hrs.

*The Lok Sabha then adjourned till fifteen of the clock.*

15.04 hrs.

*The Lok Sabha re-assembled at four minutes past Fifteen of the Clock.*

[SHRIMATI SANTOSH CHOWDHARY *in the Chair.*]

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): Madam, can I make a request? The Bill relating to Inland Waterways Authority of India which was to be taken up at two o'clock is just a one-line Bill. Now at three o'clock, we are to take up discussion under Rule 193 on the situation arising out of the increasing population. If the House kindly agrees, we may first pass the Inland Waterways Authority Bill and then take up the discussion under Rules 193.

SHRI SYED MASUDAL HOSSAIN (Murshidabad): We may do so. We have no objection.

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): I too have a similar request. Before taking up discussion under Rule 193, we may Pass the Bill in respect of the Jute Manufactures Development Council.

MR. CHAIRMAN: Does the House agree?

SEVERAL HON. MEMBERS: We may take up these Bills first. We have no objection.

15.06 hrs.

INLAND WATERWAYS AUTHORITY  
OF INDIA (AMENDMENT) BILL

[English]

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): beg to move:

"That the Bill to amend the Inland Waterways Authority of India Act, 1985, be taken into consideration."

MR. CHAIRMAN: The question is:

"That the Bill to amend the Inland Waterways Authority of India Act, 1985, be taken into consideration."

*The motion was adopted.*

MR. CHAIRMAN: The House will now take up clause by clause consideration of the Bill.

MR. CHAIRMAN: The question is:

"That Clauses 2 and 3 stand part of the Bill."

*The motion was adopted.*

*Clause 1— Short Title*

Amendment made:

Page 1, line 4,—

*The Long Title was added to the Bill.*

for "1992" substitute "1993" (3)

(Shri Jagdish Tytler)

SHRI JAGDISH TYTLER: Sir, I beg to move:

MR. CHAIRMAN: The question is:

"That the Bill, as amended, be passed."

"That Clause 1, as amended, stand part of the Bill."

MR. CHAIRMAN: The question is:

*The motion was adopted.*

"That the Bill, as amended, be passed."

*Clause 1, as amended, was added to the Bill.*

*The motion was adopted.*

*Enacting Formula*

*Amendment made:*

15.09 hrs.

Page 1, line 1,—

JUTE MANUFACTURES DEVELOPMENT COUNCIL (AMENDMENT) BILL

for "Forty-third" substitute —

"Forty-fourth" (2)

[English]

(Shri Jagdish Tytler)

MR. CHAIRMAN: The question is:

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): Sir, on behalf of Shri G. Venkat Swamy, I beg to move:

"That Enacting Formula, as amended, stand part of the Bill."

*The motion was adopted.*

"That the Bill to amend the Jute Manufactures Development Council Act, 1983, be taken into consideration."

*The Enacting Formula, as amended, was added to the Bill.*

MR. CHAIRMAN: The question is:

"That the long Title stand part of the Bill".

Madam, the Jute Manufacturers Development Council, set up under the Jute Manufactures Development Council Act, 1983, was following a Jute Year for its accounting purposes. The Jute Year is

*The motion was adopted.*